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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2129/98

New Delhi this the 12th day of February, 1999.

Hon'ble Shri S.P. Biswas, Member(A)

Shri Khem Singh,  
R/o Q.No.4, Sector-VII,  
Service Centre,  
Pushp Vihar,  
Delhi.

..... Applicant

(through Shri A.K. Bhardwaj, advocate)

versus

1. Union of India through  
the Director General,  
Central Public Works Deptt.,  
Nirman Bhawan,  
New Delhi.

2. The Chief Engineer(Elect.)2,  
C.P.W.D.,  
Vidyut Bhawan,  
New Delhi.

3. The Executive Engineer,  
Pushp Vihar Maintenance  
Division, CPWD,  
Pushpa Bhawan, New Delhi.

4. Executive Engineer(Elect.),  
Elect. Constn. Division IV,  
CPWD-IV, New Delhi.

..... Respondents

(through Sh. Gajender Giri, advocate)

ORDER(ORAL)

The short issue that arises for determination in this case is whether the applicant, a Group-D employee in the Electrical Wing under the respondents, is entitled for Quarter No.4 in Sector-VII Pushp Vihar.

2. The CPWD authorities have decided in consultation with the authorities concerned that the Electrical side of the department will be having as many as 6 quarters of different categories for the

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essential staff in the aforesaid sector. The type of the quarter that would be under the occupation of the Electrical department has been indicated in Annexure R-1 issued Executive Engineer(Civil) who is the allotment authority. It shows there will be 3 quarters of Type-1 category for workers engaged for essential jobs in Sector-VII.

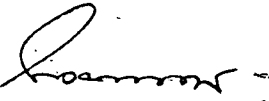
3. It is seen that the applicant occupied Quarter No.4 in the same Sector-VII on the strength of an order from Executive Engineer Electrical without there being an appropriate allotment letter by the authority empowered to issue such allotment. It is only to ensure that the applicant gets a quarter in Sector-VII, Respondent No.4 issued a letter to Respondent No.3 highlighting the need for allotting Quarter No.4 to the applicant herein. Records reveal that the applicant is only entitled for Type-1 quarter and all the three Type-1 quarters which are to be allotted to the Electrical side of the department are already in occupation of those already considered eligible by the appropriate authorities. It is not in dispute that the applicant occupied Quarter No.4 without any proper allotment letter. It is also not in dispute that the Electrical Department have all the three Type-1 quarters in Sector VII as per Scheme. No Government employee can arrogate the rules to himself/herself and take the leave for granted in getting himself into Government premises and claim the

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same as a matter of right. We do not find any formal recommendation of the appropriate authorities for occupation of any quarter that could have been allotted to the Electrical department in Sector-VII, particularly for the type the applicant is eligible.

4. The applicant's claim for allotment of quarter is without any merit. The application is, therefore, dismissed but without any order as to costs.

  
(S.P. Biewas)  
Member(A)

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